

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

OA NO. 859/89

(7)

Shri G.S.Dive & Anr. ... Applicant

vs.

Union of India & ors. ... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar
Hon'ble Member (J) Shri D.K.Agrawal

ORAL JUDGEMENT

Dated : 8.6.1990

(PER: M.Y.Priolkar, Member (A))

None present for the applicant. Mr. Bendre appearing for Mr.P.M.Pradhan states that a copy of the petition has still not been served on him by the applicant or his advocate. It is observed that neither the applicant nor his advocate had remained present on the last 3 occasions, namely, 26.10.89, 29.12.89 and 19.1.1990 inspite notices ~~were~~ served on them regarding our direction to furnish a copy of the application to the respondents by specific date each time. Even today neither the applicant nor his advocate is present nor they have submitted any application for adjournment or otherwise, nor they have complied with our direction to serve a copy of the application on the respondents.

2. In these circumstances this application (OA.No. 859/89) is dismissed for non-prosecution, with no order as to costs.

D.K.Agrawal
(D.K.AGRAWAL)
MEMBER (J)

M.Y.Priolkar
(M.Y.PRIOLKAR)
MEMBER (A)